

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 269-270]

[Wednesday, July 10, 2024/ Ashadha 19, 1946 (Saka)

No. 269

Table Office

Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

(viii) **Notices of Urgent Public Importance under Calling Attention (Rule 197) shall be entertained from 18.07.2024.**

Kind cooperation of Hon'ble members is solicited.

No. 270

Question Branch

Result of Ballots of Starred and Unstarred Questions

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 10th July, 2024 for the sitting of Lok Sabha to be held on 26.07.2024 was held in the presence of Shri Varun Chaudhry, MP and Shri Vinay Pradeep Barwa, Director, Lok Sabha Secretariat in Outer Cabin, Committee Room 'E', of Parliament House Annexe, New Delhi. A total of 943 notices were received, whereas 217 Members participated in the ballot for 26.07.2024.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

UTPAL KUMAR SINGH
Secretary General